

LISTED ON:17.07.2023
COURT NO. 7
ITEM NO.51

**SECTION – IX
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

**PETITIONS FOR SPECIAL LEAVE TO APPEAL (C) NO. 7695 of 2021
WITH PRAYER FOR INTERIM RELIEF**

**WITH
INTERLOCUTARY APPLICATION NO. 35665 OF 2023
(Application for exemption from filing official translation)**

**DHONDIBA SOPANRAO PIMPALE (DECEASED THROUGH
HIS LRS.) AND ANOTHER**

... Petitioner(s)

VERSUS

VISHAL CHAITANYA CO OP. HSG. SOCIETY

...Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 01.07.2021, when the Court was pleased to pass the following order:

"The Court is convened through Video Conferencing.

Having heard learned Senior counsel appearing for the petitioners and carefully perusing the material available on record, we find that there is no question of law involved in the matter and there is no error in the impugned order passed by the High Court.

However, it is argued by learned Senior counsel, that the Agreement was entered into between the parties in the year 1989 and now prices of the land has appreciated, so his clients may not be compelled to sell the land at the same price.

In view of the above, let notice be issued limited to examine whether the respondent should increase the price of the land.

Applications seeking exemption from filing certified copy of the impugned order as also seeking exemption from filing official translation of Annexures are allowed.

List the matter after service is complete on the sole respondent."

Thereafter, the matter above mentioned was listed before the Court of Registrar on 08.09.2021, when the following order was passed:

"Four weeks' time, as last opportunity, is granted to the sole respondent for filing counter affidavit.

Registry to process the matter for listing before the Hon'ble Court, as per rules, after completion of period of four weeks."

It is submitted that there is sole respondent in the instant matter. Pursuant to order dated 01.07.2021, show cause notice was issued to the sole respondent through registered A.D. post on 07.07.2021. Ms. Manisha T. Karia, Advocate has on 03.08.2021 and 09.09.2021 filed vakalatnama/appearance and counter affidavit respectively on behalf of the sole Respondent. (copy of the counter affidavit has been included in the SLP paper books).

It is further submitted that Mr. Sachin Patil, Advocate for the Petitioner has on 16.02.2023 filed 'Additional Affidavit' alongwith Application for exemption from filing official translation (I.A. D. No. 35665/2023). However, the documents filed with I.A. have not been endorsed as 'True Translated Copy' of the originals and also particulars of annexed maps are in vernacular language (As the matter is on board the Additional Affidavit and I.A. has been included in the SLP paper books for circulation of Hon'ble Court).

Service of notice is complete.

The matter above mentioned alongwith applications is listed before the Hon'ble Court with this office report.

Dated:14.07.2023

Assistant Registrar

Copy to:-

1. Mr. Sachin Patil, Advocate.
2. Ms. Manisha T. Karia, Advocate.

Assistant Registrar